

(b) As a result of these efforts, countries have declared to end bank secrecy. Countries are also taking steps to put in place a mechanism for effective exchange of information. The Peer Review Group of Global Forum on Transparency and Exchange of Information for Tax Purposes, while making assessments of various countries, points out deficiencies in exchange of information mechanism, if any. These countries are then monitored to see if these deficiencies are removed. India, being a vice chair of the Peer Review Group, is playing an active role in this process.

**Direct cash subsidy to kerosene and LPG customers**

969. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has decided to provide direct cash subsidy benefit to kerosene and LPG customers to avoid black marketeers in the country;

(b) if so, the details thereof alongwith the details of methodology adopted for the direct transfer of subsidy; and

(c) by when it will be implemented in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
(a) To ensure greater efficiency, cost effectiveness and better delivery for kerosene, Domestic LPG and fertilisers, the Government has decided to move towards direct transfer of cash subsidy to people living below poverty line in a phased manner.

(b) A task force headed by Shri Nandan Nilekani has been set-up to work out the modalities for the proposed system of direct transfer of subsidy for kerosene, LPG and fertilisers.

(c) The task force has given its interim report, which is under examination of the Government. The system is expected to be in place by March, 2012.

**Collection of tax arrears**

970. SHRIMATI BRINDA KARAT: Will the Minister of FINANCE be pleased to state:

(a) the total tax revenues raised but not realized at the end of 2010-11;

(b) the break-up of arrears of corporation tax, income tax, excise duties, customs duties and service tax;

(c) the amount of arrears collected under each principal head in 2010-11; and

(d) the details of those companies and individuals who are tax defaulters?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Details of tax arrears not realized at the end of 2010-11 are as under:—

(Rs. in crore)

Category	Amount of arrears
Direct Taxes	333077.00
Indirect Taxes	56889.62

(b) The break-up of arrears as on 31-03-2011 are as under:—

(Rs. in crore)

Category	Amount of arrears
Corporation Tax	136316.00
Income Tax	196761.00
Central Excise	31739.41
Customs	9679.51
Service Tax	15470.7

(c) The amount of arrears realized during 2010-11 are as under:—

(Rs. in crore)

Category	Amount of arrears realized
Corporation Tax	8213.00
Income Tax	45502.00
Central Excise	1851.52
Customs	1409.77
Service Tax	2803.71

(d) The details of companies and individuals who are tax defaulters are not being maintained centrally. To furnish the details would require compilation of data at all the field formations spread through out the country and the time and efforts required would not be commensurate with the objective sought to be achieved.